

Vacant Plots in Janpath Area, New Delhi

2225. SHRIDHARAMABHIKSHAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any penal rules exist in respect of the plots kept vacant in areas such as Janpath, New Delhi for years together; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). So far as the plots leased out by the land and development office are concerned, the allotment letters/Memoranda of Agreement contain a provision stipulating that the allottee shall complete or causes completion of construction within a period of two years from the date of taking over possession. The Memorandum of Agreement also provide for levy of penalty at the rates fixed by the Government as well as re-entry of the property by the Govt. in case of violation of the terms of allotment/breaches of the Memorandum of Agreement including the stipulation relating to the time limit for completion of construction.

Beneficiaries of L.R.D.P. in Orissa

2226. DR. KARTIKESWARPATRA: Will the PRIME MINISTER be pleased to state:

(a) the number of families assisted during the last two financial years under I.R.D.P. in Orissa and proposed to be assisted during the current year;

(b) whether the Government while releasing funds listen to the various demands concerning the Schemes put forth by Members of Parliament of the respective areas; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) In the State of Orissa 1.86 lakh families were assisted during the 1989-90 and 1.45 lakh during the 1990-91. Target for the year 1991-92 is 1.08 lakh families.

(b) Though suggestions from Members of Parliament always received due consideration from the Govt. so far as Integrated Rural Development Programme (IRDP) is concerned, funds are released to the concerned State on the basis of incidence of poverty prevailing in the State.

(c) Since IRDP is a poverty alleviation programme, allocation of funds on the basis of incidence of poverty as determined by the Planning Commission is considered most appropriate method.

[*Translation*]

Migration of Labour from Bihar

2227. SHRI BHUBANESHWAR PRASAD MEHTA: Will the PRIME MINISTER be pleased to state:

(a) whether people in large numbers from tribal, harijan communities and weaker sections migrate in search of employment from Bihar, particularly, from Chhota Nagpur, Santhal Pargana to Punjab, Haryana, Delhi and other states;

(b) whether they are forced to work beyond the required working hours without proper wages and are exploited by all means; and

(c) the steps proposed to be taken by the Government to ensure the payment of proper wages to these poor people and to